

ITEM NO.43

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No. 922/2023

(Arising out of impugned final judgment and order dated 13-07-2022 in WA No. 3976/2022 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

SEEMA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 6712/2023 - CONDONATION OF DELAY IN FILING, IA No. 6713/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 6714/2023 - EXEMPTION FROM FILING O.T. AND IA No. 6715/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 963/2023 (XI)

(FOR ADMISSION and I.R. and IA No.7255/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.7256/2023-EXEMPTION FROM FILING O.T.)

Date : 29-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Alakh Alok Srivastava, AOR
Mr. Chandan Kumar Singh, Adv.
Mr. Sankalp Tiwari, Adv.

Mr. Umesh Kumar Khaitan, AOR
Mr. Ashwini Kumar Tak, Adv.

For Respondent(s) Ms. Garima Prasad, Sr. A.A.G.
Mr. Vishnu Shankar Jain, AOR

Ms. Nabeela Jamil, Adv.
Mr. Arijit Sarkar, Adv.
Mr. M. R. Shamshad, AOR

Mr. Anurag Kishore, AOR
Ms. Ritika Srivastava, Adv.

Mr. Gaurav Sharma, AOR
Mr. Gyanendra Srivastava, Adv.
Mr. Dhawal Mohan, Adv.
Mr. Prateek Bhatia, Adv.
Mr. Paranjay Tripathi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the respondent No.2 seeking an adjournment, matters are adjourned for one week.

(RAJNI MUKHI)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)